

safety is based on the requirements of reactor operations. The training programme has been modified from time to time in the light of experience gained.

#### **Raising of a new Flag in Panaji**

5542. SHRI P. M. MEHTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a new bicoloured flag was ceremoniously raised and unfurled atop the office of the Inspector General of Police and several other police stations in Panaji on 14th March, 1975;

(b) whether national flag was being used by the police till 13th March, 1975;

(c) if so, whether this is the third State/Union territory that national flag was changed in India;

(d) whether some more States have sought such permission;

(e) if so, the reaction of Union Government; and

(f) what is the constitutional position in regard to this and whether any constitutional amendment is being proposed in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) Yes, Sir.

(b) Yes, Sir.

(c) to (f). According to the Flag Code, the National Flag should be flown only on important public buildings. In view of the general policy to restrict display of the National Flag, it was clarified to the States in 1958 that the National Flag need not be flown on the office of the State Inspector General of Police. On receipt of some queries, the position was reiterated in January, 1975 and state Government/Union Territories were advised to discontinue the display of the National Flag on the offices of the Inspectors General of Police.

In accordance with the instructions issued by the Central Government, the Governments of Tamil Nadu, Administration of Goa, Daman and Diu have recently discontinued flying of the National Flag on the offices of the Inspectors General of Police. The Police Flag is now flown on these offices.

No Constitutional point is involved in flying of the Police Flag on the offices of the Inspectors General of Police.

#### **Assam-Arunachal Pradesh Boundary**

5543. SHRI BISWANARAYAN SHASTRI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether boundary between Assam and Arunachal Pradesh has been demarcated concerning the district of Lakhimpur with Arunachal Pradesh;

(b) if not, when it will be completed; and

(c) whether the dispute between the States, if any, has been settled?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) to (c). The programme for demarcation of Assam-Arunachal Pradesh boundary is settled mutually between the State Government of Assam and the Union Territory Administration of Arunachal Pradesh in consultation with the Survey of India. According to information available with the Government of India, a portion of boundary along Lakhimpur District of Assam and Arunachal Pradesh has been demarcated. According to the existing time table, priority has been given to the boundary between Tirap District of Arunachal Pradesh and Assam and the work is in progress in that sector. The officials of the State Government, Union Territory and the Survey of India have been meeting periodically to resolve problems relating to demarcation of the boundary.